

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

208. IA/3745/2023 IN C.P. (IB)/372(MB)2021

**IN THE MATTER OF**

Rahuraj Steel Traders Private Limited

VS

SIDDHBALI STEELS & STRIPS

PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 23.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Rudresh Jagdale (VC)

For the Respondent:

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**ORDER**

**I.A. 3745/2023**

The prayer in this I.A. is:

- a. The financial creditor be directed to comply with orders of this Hon'ble Tribunal.*
- b. The corporate debtor be directed to comply with the statutory obligations.*
- c. To pass orders for imposing costs upon the respondent; and*
- d. To pass such other order(s) as the Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the case and in the interest of justice.*

The prayer does not mention the date of the order of which compliance is being sought by corporate debtor or by financial creditor. In view of the innocuous prayer, the I.A. is rejected. In view of the same, the I.A. is **dismissed**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)